

- Should have secured admission to a higher education course in recognized institutions in India or abroad through Entrance Test/Merit Based Selection process after completion of High School Certificate (HSC) (10 plus 2 or equivalent).

(b) and (c) Department of Financial Services, Ministry of Finance, has mentioned that as per Model Educational Loan Scheme of Indian Banks' Association (IBA), all the educational loans upto ₹ 4 lakh are collateral free. Further, the Government of India has launched a Credit Guarantee Fund Scheme for Education Loans (CGFSEL) which provides for education loans without any collateral security and third party guarantee up to ₹7.50 lakh. The details of the Scheme are at www.mhrd.gov.in.

(d) and (e) No, Sir.

Revision of school curriculum

699. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any action plan has been drawn to revise the curriculum for schools up to higher secondary level which is long overdue;
- (b) if so, the details thereof; and
- (c) whether Government has fixed anytime-frame for revision of school text books and if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL NISHANK): (a) to (c) National Council of Educational Research and Training (NCERT) has been advised to take appropriate steps to review the National Curriculum Framework-2005. NCERT had accordingly held internal discussions on curriculum issues for the next curriculum reform. Meanwhile, the Draft National Education Policy, 2019 has been received from the Committee constituted for this purpose and the same has been put in public domain for the views of the general public. The revision of Curriculum, Syllabi and Textbooks for school education would depend on the finalization and approval of the New Education Policy. Hence, no time-line for this purpose can be fixed at this stage.

Right to Education of children of migrant workers

700. SHRI KANAKAMEDALA RAVINDRAKUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has adequate provisions in the Right to Education Act to provide compulsory education to children of migrant workers;